



**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 1356 of 2026

Subhash Chandra

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Home Lko.
And Another

.....Opposite
Party(s)

Counsel for Applicant(s) : Anil Kumar Mishra, Arun Chand
Pandey, Ram Bahadur Maurya
Counsel for Opposite Party(s) : G.A., Yogesh Tiwari (Amicus)

Court No. - 14

HON'BLE RAJEEV SINGH, J.

1. Counter affidavit filed by learned A.G.A. is taken on record.
2. Heard learned counsel for the applicant and learned A.G.A. for the State.
3. The present application is filed with the prayer to quash the proceedings arisen out from Case Crime No.120/2023 under Sections 420, 467, 468 I.P.C., Police Station - Sangrampur, District - Amethi.
4. Complainant, Smt. Shashi Ojha is present in person and shows the Whatsapp chat, which was forwarded to the applicant on his mobile prior to the issuance of the death certificate. She also stated that her village pradhan also informs to the applicant that complainant - Shashi Ojha is alive but ignoring all these information, he conceded the letter of village pradhan, who has no concerned and issued the death certificate.
5. Sri Yogesh Tiwari, Advocate (A.O.R. No. UP3720/08 and Mobile No.9415774230) is appointed as Amicus Curiae to pursue the case on behalf of the private respondent.
6. List this case on 12.3.2026 as first case.

6. Interim order, granted earlier, shall continue till the next date of listing.

7. Office is directed to provide copy of the application as well as counter affidavit filed by learned A.G.A. to Sri Yogesh Tiwari, Advocate, Amicus Curiae on behalf of the private respondent, forthwith.

8. Registry is also directed to show the name of Sri Yogesh Tiwari, Advocate as counsel for the private respondent in the cause list.

(Rajeev Singh,J.)

February 26, 2026

GauraV/-